

GOVERNMENT OF INDIA
MINISTRY OF HOUSING & URBAN AFFAIRS

LOK SABHA
UNSTARRED QUESTION NO. 5925
TO BE ANSWERED ON APRIL 03, 2018

QUOTA UNDER PMAY

No. 5925 SHRI ASHWINI KUMAR:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether the Government has earmarked any quota of houses for allocation to the States under the Pradhan Mantri Awas Yojana (PMAY);
- (b) if so, the criteria/guidelines for earmarking the said quota;
- (c) the allocation made in the State of Haryana; and
- (d) the status of the construction of houses?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE
MINISTRY OF HOUSING & URBAN AFFAIRS

(SHRI HARDEEP SINGH PURI)

(a) to (d): No, Madam. There is no provision for fixing of any quota under the Pradhan Mantri Awas Yojana (Urban) [PMAY(U)] for the States.

Under the PMAY(U), the States/UTs formulate the project proposals based on the demand for housing assessed by them and after approval of the concerned State Level Sanctioning & Monitoring Committee (SLSMC), they submit the proposals to the Ministry of Housing & Urban Affairs for sanction of central assistance.

Based on the project proposals submitted by the State Government of Haryana, as on 12.03.2018, a total of 1,45,231 houses have been sanctioned under the PMAY(U) for Haryana and out of the sanctioned houses 4,859 houses have been grounded for construction and 2,288 houses are completed.
